(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 681 (E), dated the 12th July, 2016, amending Notification No. G.S.R. 38 (E), dated the 19th January, 2011 to substitute certain entries in the original Notification, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. L.T. 5221/16/16]

- III. A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 18 and sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992:—
  - (a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2015-16.

[Placed in Library. See No. L.T. 5214/16/16]

- (b) Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2014-15, and the Audit Report thereon.
- (c) Executive Summary of the above-said Report.

[Placed in Library. See No. L.T. 5210/16/16]

- IV. A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report of the National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2014-15.
  - (b) Annual Accounts of the National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2014-15, and the Audit Report thereon.
  - (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5036/16/16]

- I. MoU (2016-17) between GoI and Mazagon Dock Shipbuilders Limited
- II. MoU (2016-17) between GoI and Mishra Dhatu Nigam Limited

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

 Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mazagon Dock Shipbuilders Limited, for the year 2016-17.

[Placed in Library. See No. L.T. 5234/16/16]

II. Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mishra Dhatu Nigam Limited, for the year 2016-17.

[Placed in Library. See No. L.T. 5235/16/16]

#### MESSAGE FROM LOK SABHA

# The Constitution (One Hundred and Twenty-second Amendment) Bill, 2014

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Constitution (One Hundred and Twenty-second Amendment) Bill, 2014 at its sitting held on the 3rd August, 2016, were taken into consideration and agreed to by Lok Sabha and the Bill, as amended and passed by Rajya Sabha, was passed by Lok Sabha at its sitting held on the 8th August, 2016, in accordance with the provisions of article 368 of the Constitution of India:—

#### ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

### CLAUSE 1

 That at page 1, lines 2 and 3, for the words, bracket and figure "the Constitution (One Hundredth Amendment) Act, 2015", the words, bracket and figure "the Constitution (One Hundred and First Amendment) Act, 2016" be substituted.

## CLAUSE 9

- 3. That at page 2, after line 28, the following be inserted, namely:-
  - "(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.
  - (3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.
  - (4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.